

Floods in Najafgarh Area

2503. **Shri Gajraj Singh Rao:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any phased programme was approved for draining flood water from Najafgarh area;

(b) how much of this programme has been implemented;

(c) if not, the reasons for non-implementation;

(d) what areas in Gurgaon District, Rohtak District and Delhi were flooded in the last rainy season in this area;

(e) how much was the total loss to people in this area and how much was spent on relief by Central Government in the last year;

(f) the steps Government have taken to avoid recurrence of floods in this area, during next rainy season; and

(g) whether in case of floods, non-implementation of phased programme would be responsible for losses to the people and to Government and what that amount is likely to be?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) to (g). The requisite information is being collected and will be laid on the Table of the House as soon as possible.

Power Supply in Bihar

2504. **Shri P. C. Borooah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether a Polish firm has agreed to supply two power generating plants to the Bihar Electricity Board;

(b) if so, on what terms; and

(c) to what extent the power available for Bihar will fall short of requirements at the end of the Third Plan period, after commissioning of these plants and other additions to Bihar's power supply as envisaged under the present schemes?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes.

(b) The generating plants would be supplied under the Indo-Polish Credit Agreement.

(c) About 21 MW, which will be in the North Bihar region.

Delhi Milk Supply Scheme

2505. **Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether complaints regarding money transactions at the depots of the Delhi Milk Supply Scheme are increasing;

(b) whether it is a fact that small change is scarce, persons surrendering the cards are not refunded the money expeditiously, renewal of cards takes lot of time and persons cannot draw their quota of milk during that period;

(c) what happens to the milk which is paid for but not delivered; and

(d) the steps proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): (a) to (d). The Hon. Member is presumably referring to refunds due from the Delhi Milk Scheme to consumers for non-drawal of supplies. Complaints about delay in payment or non-payment of such dues are no doubt being received and on investigations, it has been found that in most of the cases, the consumer has not followed the prescribed procedure for obtaining refunds. Small change has never been in short supply.

As regards renewal of cards milk card holders are required to register their cards for renewal in advance between the 2nd and the 9th of each month and cards are renewed from the third to the 10th for supply of milk from the 13th of the month to the 12th of the following month. Hence the question of inability to draw milk during the period of renewal does

not arise. Milk remaining unsold at the end of the day is brought back to the Central Dairy where it is used for manufacturing milk products.

Delhi Water Supply

2506. Shri D. C. Sharma: Will the Minister of Health be pleased to state:

(a) whether it is a fact that Punjab Government have agreed to release 200 cusecs of water in the Jamuna river from the Munak escape to keep up Delhi's drinking water supply; and

(b) if so, the terms thereof?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government of Punjab have agreed to release restricted water supplies to Delhi for drinking purposes during the summer months as an interim arrangement, from the Western Yamuna Canal as in previous years, i.e. as soon as the discharge in the Yamuna falls below 200 cusecs, the Punjab authorities are requested by the Corporation to release water through Munak or Indri Escape. This arrangement will hold good till the completion of the Western Yamuna Canal Feeder Project. For this, payment of water rate of Rs. 2.20 nP per 6,000 cft. will be made by the Municipal Corporation of Delhi to the Government of Punjab.

Spurious Drugs

2507. Shri A. V. Raghavan: Will the Minister of Health be pleased to state:

(a) whether she is aware of the large scale manufacture and sale of misbranded and spurious drugs in the country;

(b) whether she will consider the desirability of tracing the offending product to the ultimate source; and

(c) whether there is any proposal before Government to amend the Drugs Act?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The Government is not aware of any large-scale manufacture and sale of misbranded and spurious drugs in the country. Cases

of manufacture of spurious drugs are, however, brought to the notice of Government from time to time and action against the parties engaged in such activities is taken by the State Drug Control authorities under the provisions of the Drugs Act. In cases where the manufacture of spurious drugs is reported to be carried out in a State other than the State in which the drug is sold, the Drug Control authority in the State in which the drug is believed to be manufactured is apprised of the facts and advised to take necessary action.

(c) The Drugs Act, contains provisions for counteracting the activities of drug-fakers and those engaged in the manufacture of misbranded drugs. In view of these provisions, no further amendment to the Drugs Act is proposed to be made for counteracting the illegal activities. A bill for bringing cosmetics within the purview of the Drugs Act has been passed by the Rajya Sabha and will be placed at the appropriate time before the Lok Sabha for consideration.

Food Testing Laboratory in Delhi

2508. Shri E. Madhusudan Rao: Will the Minister of Health be pleased to state:

(a) whether it is a fact that a laboratory for testing the food stuffs is being set up in the Capital;

(b) if so, the details thereof; and

(c) whether Government have taken any concrete steps to check the food adulteration in the country?

The Minister of Health (Dr. Sushila Nayar): (a) Yes.

(b) In the Third Five Year Plan a provision of Rs. 6.00 lakhs has been made for the establishment of a State Health Laboratory in Delhi. The Government have made available to the Delhi Municipal Corporation a plot measuring 2.39 acres at the junction of Rajpur Road and Alipur Road for the construction of the laboratory.

An estimate amounting to Rs. 3,84,700 has been prepared for the